

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3569  
ANSWERED ON:11.12.2009  
OFFICER CADRE POSTS TO HANDICAPPED IN BANKS  
Rajaram Shri Wakchaure Bhausahab

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Supreme Court has given a direction that officer cadre posts be given to visually handicapped also in the Public Sector Banks (PSBs);
- (b) if so, the details thereof;
- (c) the names of the PSBs which are violating the orders of the Supreme Court; and
- (d) the action taken by the Government against such banks?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) & (b): In the matter of writ petition (Civil) No. 31/2000 (Amita Vs. Union of India (UOI) and another, Hon`ble Supreme Court while disposing of the writ petition vide order dated 11.08.2005 directed as under:-

- (1) If the Writ petitioner chooses to appear as a General Candidate to sit and write any forthcoming examination as a Probationary Officer of the Bank, she will be entitled to do so.
- (2) If selected, she may be appointed as Probationary Officer subject to her satisfying the other terms and conditions for appointment in the said post.
- (3) If the Writ Petitioner writes the examination as reserved candidate that is to say on the visually impaired seat, if there be any, and she succeeds in the said examination, she can be appointed on such reserved category in the event percentage of Probationary Officer's post is kept reserved for visually impaired candidate by the respondents.

(c) & (d): The directions of the Hon`ble Supreme Court have been circulated to all public sector banks for compliance. Public Sector Banks are following the Govt. guidelines i.e. 3% of vacancies shall be reserved for persons with disabilities of which 1% shall be reserved for persons suffering from

- (i) blindness or low vision
- (ii) hearing impairment and
- (iii) locomotor disability or cerebral palsy in the posts identified for each disability,